

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI**

**INTERLOCUTORY APPLICATION No. 59 of 2025 (SZ)
IN
APPEAL NO. 30 of 2025 (SZ)**

BETWEEN

ARJUN GOPALARATNAM

.... Applicant/Appellant

AND

State Environment Impact Assessment Authority and Ors.

...Respondent/Respondents

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DATED AT CHENNAI ON THIS THE 4th DAY OF JUNE, 2025



**M/s. M VIJAYA MEHANATH
S SARAVANAN
R SURESH
E KARTHIKEYAN
K NAROTHAM DOSS**

**COUNSEL FOR 2nd RESPONDENT
74-76. II Floor, Marshalls road, Egmore,
Chennai - 600 008**

Email : saleemperson@gmail.com Ph - 9500069660

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE AT CHENNAI

INTERLOCUTORY APPLICATION No. 59 of 2025 (SZ)

IN

APPEAL NO. 30 of 2025 (SZ)

BETWEEN

ARJUN GOPALARATNAM

S/o R. Gopalaratnam

No. 02, Nerkundram Village, Salavakkam post via Anambakkam

Pincode : 603107.

Email - yogeshwaranadv@gmail.com

Ph - 9566254546

.... Applicant/Appellant

AND

1. State Environment Impact Assessment Authority

Rep by its Member Secretary,

3rd Floor, Panangal Maligai, No. 1,

Jeenis Maligai , Saidapet

Chennai - 600015

Email - mstnseiaa@yahoo.com

Ph - 044- 24359973.

2. Mr. R. Giridharan

S/o Rajendran

No. 12/113, 1st Main Road,

Moogambikai Nagar, Sikkarayapuram Extension

Gerugambakkam, Kancheepuram,

Chennai - 600 128

Email - giridharanrs2023@gmail.com

.... Respondents/Respondents

COUNTER FILED BY THE 2nd RESPONDENT

I, R. Giridharan, Son of Mr. Rajendran, aged about 31 years, having address at No.12/113, 1st Main Road, Moogambikai Nagar, Sikkarayapuram Extn, Gerugambakkam, Kancheepuram, Tamil Nadu - 600128, do hereby solemnly affirm and sincerely state as follows:-

* 

1. That I am the 2nd Respondent herein and as such I am well acquainted with the facts and circumstances of the case and I am authorized to swear this affidavit.

2. That the present Interlocutory Application has been filed by the applicant herein seeking for the following relief:-

"A. Condone the delay of 58 days in filing the present appeal challenging the environmental clearance bearing identification no. EC23C0108TN5413025N, the file no. 10372 dated 11.01.2025, issued by the 1st Respondent to the 2nd Respondent.

B. Issue such other orders as it deems fit in the interest of the case and render justice."

3. I humbly submit that the above Appeal No. 30 of 2025 has been filed by the Appellant before this Hon'ble Tribunal on 10.04.2025 challenging the Environmental Clearance dated 11.01.2025 granted by the SEIAA-TN, the 1st Respondent herein, and the application for condoning the delay has been filed on the same day, i.e., 10.04.2025. Hence, there is a delay of 59 days in filing the present application for condoning the delay in filing the appeal.

4. I humbly submit that this Interlocutory Application in I.A. No. 59 of 2025 has been filed for condonation of delay of 58 days, however no sufficient reason has been stated by the Appellant for delay and the Appellant has made false averments deliberately in the affidavit to justify the delay by falsely stating that the grant of Environmental Clearance was not communicated in any way to the Appellant, and therefore, he received information only thorough RTI on 08.04.2025 and hence the delay is condonable by this Hon'ble Tribunal, which is wholly false and liable to be dismissed at the threshold.

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5. I humbly submit the Appellant herein in the year 2022 had challenged the Environmental Clearance dated 20.09.2021 given to the 2nd Respondent in Appeal No. 15 of 2022. I further submit that this Hon'ble Tribunal had allowed the said Appeal by setting aside the EC and remanded the proposal back to the 1st Respondent for reconsideration.

6. I humbly submit that subsequently the Environmental Clearance for the project in question was granted on 11.01.2025 by the 1st Respondent only after due verification and perusal of available materials/records and compliance of all mandatory requirements as per Environment Impact Assessment (EIA) Notification 2006, which included public hearing/consultation.

7. I submit that in this regard, the Post EC Monitoring process is mandated under Clause 10(i)(b) - (d) of the EIA Notification 2006, which states as follows :

- The project proponent shall prominently advertise in the newspapers indicating that the project been accorded environment clearance and the details of MOEF website where it is displayed.

- The MOEF and SEIAA/SEAC shall place the EC in the public domain on Government Portal.

- The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal bodies in addition to relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

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8. I humbly submit that in full compliance of the above mandate, subsequent to the issuance of the impugned clearance, the 1st Respondent had uploaded the impugned clearance on its website on the same day, i.e., 11.01.2025.

9. I humbly submit that subsequent to the above, this Respondent had communicated to the public at large about the grant of impugned clearance in two leading dailies namely "Tamil Murasu" in Tamil on 21.01.2025 and Business Standard in English on 21.01.2025.

10. I humbly submit that this Respondent had also communicated the grant of the impugned EC to the local bodies on 21.01.2025 via post.

11. In such circumstances, this Hon'ble Tribunal may consider the fact that this Respondent has not only published the details of Clearance in the local dailies but communicated the same to the local bodies as stipulated in the impugned Clearance to cause the public to be aware of the same.

12. From the above, it is evident and proved that the impugned clearance was made public on the website of the 1st Respondent and by publishing the details of the same in local dailies by this Respondent, as prescribed in the EIA Notification and the appellant had knowledge of the same. In such case, when the mandate under Clause 10(i) of the EIA Notification has been complied with in its entirety and the limitation period hence starts from the date of communication. However, the Appellant, has made false averments in the application, to state that none of the procedure contemplated under the Clause 10 (i) has not been complied with and that is why the Appellant had not known about the EC and hence the delay, are all false and concocted allegations made only to mislead this Hon'ble Tribunal and allow the application with considerable delay and as such, an application that relies on the sufficient cause with purely false averments which the appellant knows it

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to be false, cannot be sustained or permitted and is liable to be condemned heavily and as such, the present IA is not maintainable before this Hon'ble Tribunal and the same is liable to be dismissed at the threshold itself.

13. I humbly submit that if the Appellant's intention and concern was to know the details regarding the issuance of the EC, he ought to have filed an RTI in his own name immediately. However, the RTI filed along with the Appeal shows that the application has been filed by other third persons and not the Appellant and he relies upon the receipt of the RTI reply by such persons as communication to him, which is evident of the fact that the Appellant is not acting alone and this is nothing but an instigated appeal filed with vested interest with no public interest involved, only to prevent this Respondent from commencing operations at the site for reasons beyond alleged Environmental concerns.

14. I humbly submit that as previously stated, the Appellant had challenged the earlier EC, dated 20.09.2021, in Appeal No. 15 of 2022 and the same was filed without any delay. Now, the Appellant has yet again approached this Hon'ble Tribunal with the present appeal, belatedly by making false averments. It is pertinent to note that the Appellant was aware of the due procedure involved in obtaining the EC and challenged the same earlier. Hence, the Appellant cannot now claim ignorance in obtaining the EC and filing the appeal without showing sufficient cause for the delay and by making purely false averments.

15. I humbly submit that the false averments of the appellant cannot be considered as sufficient reasons for the delay. Hence, the various allegations made by the Appellant are false and also amounts to misrepresentation and this delay application and the appeal may be dismissed at the outset on the point of limitation and also on the ground of maintainability.

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16. I humbly submit that further the Appellant has alleged that the EC ought to have been communicated to him, because he had filed the previous Appeal in Appeal No. 15 of 2022, which is absolutely misplaced and there is no rule or provision which mandates such specific communication and due compliance of the Clause 10 of the EIA is deemed to be communicated to the public.

17. I state that the Appellant with ulterior motives wants to unsettle proceedings which have been issued in accordance with law. I state that the very fact that despite being aware of the entire proceedings, the Appellant has approached this Hon'ble Tribunal after the period of limitation would reflect that he is abusing the process of law for his own vested interests. I state that the above application to condone the delay is not maintainable on the ground of limitation and has to be rejected at the threshold itself, in the interest of justice.

18. I state that the above appeal is time barred, filed with vested interest and devoid of merits. I state that any adverse order against this respondent would result in severe hardship as the appeal is barred by limitation.

19. It is relevant to set out the brief facts by way of dates and events in respect of the above :

SI No.	Date	Event
1.	02.09.2023	Application for Environmental clearance filed by the 2 nd Respondent
2.	24.11.2023	426 th SEAC meeting - additional information/document sought from the 2 nd Respondent
3.	01.08.2023	487 th SEAC meeting - recommended to SEIAA for

* RCaul

		the grant of EC
4.	13.08.2024	748 th SEIAA meeting - additional particulars sought from the 2 nd Respondent
5.	02.12.2024	775 th SEIAA meeting - reply of the 2 nd Respondent considered and the proposal referred back to SEAC to obtain recommendation.
6.	27.12.2024	523 rd SEAC meeting - committee decided to reiterate its recommendation made in the 487 th SEAC meeting.
7.	08.01.2025	787 th SEIAA meeting - Authority decided to grant the impugned EC.
8.	11.01.2025	Impugned EC issued by the 1 st Respondent
9.	11.01.2025	Impugned EC uploaded in the website of the 1 st Respondent
10.	21.01.2025	Impugned EC communicated to the local bodies.
11.	21.01.2025	Communication of EC in Newspapers by 2 nd Respondent
12.	27.02.2025	RTI sent by third persons.
13.	08.04.2025	RTI Reply received.
14.	10.04.2025	Appeal with application for condonation of delay filed.

20. I respectfully submit that the Appellant cannot make false averments or plead his ignorance as to publication of the impugned Clearance on the websites or in the newspapers. The impugned Clearance was within his knowledge however he did not file any appeal within time, which clearly shows his ulterior motive and vested interest. I submit that the 2nd Respondent reserves his right to raise all grounds as against the merit and

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allegations made in the Appeal, by way of a separate reply statement, if necessary.

21. It is submitted that in respect of the condonation of delay application, the conduct, behaviour and attitude of the Appellant relating to inaction, negligence and bonafides, are relevant factors to be taken into consideration while deciding the application. The reasons assigned in the application are all false and concocted to justify the delay and shall not be entertained. Therefore, the application is liable to be dismissed.

22. It is further submitted that if the present application, which supports itself purely on false averments made and absolutely no sufficient cause shown, is allowed, then grave and irreparable prejudice will be caused to the 2nd Respondent and moreover, will set a dangerous precedent for others to make false averments for the purpose of condoning the delay and as such, this kind of conduct requires to be condemned and nipped in the bud and dismissed at the threshold.

Under these circumstances, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the above application for condoning the delay in filing the appeal with costs and pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai
On this the 3rd day of JUNE, 2025
And signed his name in my presence

* Rahul

BEFORE ME

Swati (En 3056/02)
NO 74.2nd Floor
MAYAPALLY ROAD

* Rahul Signer, Chennai - P

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File No: 10372
Government of India
Climate Change Assessment Authority (SEIAA)



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Application: -

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Nagar, Sikkarayapuram
Pin Code 600128., KANCHIPURAM,

2006- as amended regarding.

quarry lease over an extent of 2.77.0Ha in S.F.
2, 376/3, 376/4, & 376/5 of Edamachi Village,
Uthiramerur Taluk, Kancheepuram District, Tamil Nadu by Thiru.R.Giridharan - under Category "B2"
of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006 issue of
Environmental Clearance – Regarding.

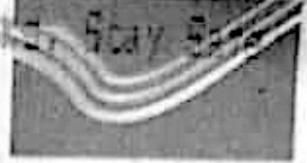
Ref: 1. Online Proposal No. SIA/TN/MIN/441822/2023, Dt. 25.08.2023.
2. Your Application for Environmental Clearance dated: 02.09.2023.
3. Minutes of the 426th meeting of SEAC held on 24.11.2023.
4. Minutes of the 487th meeting of SEAC held on 01.08.2024.
5. Minutes of the 523rd meeting of SEAC held on 27.12.2024.

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SP KANCHIPURAM H.O <631501>

Counter No:1,21/01/2025,10:30

To: B O O, UTR

PIN:603406, Utiramerur S.O

From:GRITHERAN,MOBAMBAI NABAR

Wt:85gms

Amt:41.30, Tax:6.30, Amt.Paid:41.00 (Cash)

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SP KANCHIPURAM H.O <631501>

Counter No:1,21/01/2025,10:30

To:DRARMARAJI, EDANATCHI

PIN:603107, Salavakkam SO

From:GRITHERAN,MOBAMBAI NABAR

Wt:85gms

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NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Table with columns: Account No., Name of the Borrower and Co-Borrowers, Total Loan Outstanding in INR, and Standstill on 18/01/2025.

PSPC Punjab State Power Corporation Limited

Regd. Office: PSEB Head Office, The Mall Patiala-147001 Corporate Identity No. U40109PB2010SG003813

E-Tender Enquiry No. 7642/P-2/EMP-12672 Dated 13.01.2025

Di, Chief Engineer/Headquarter (Purchase Cell-2) GGSPST, Rupnagar invites E-Tender ID No. 2025_POWER_132828-1

PSPC Punjab State Power Corporation Limited Regd. Office: PSEB Head Office, The Mall Patiala-147001

PUBLIC NOTICE

Large Scale Environment Impact Assessment Authority (SEIAA) - Tamil Nadu (TN) as per their Letter No. SEIAA- EC Identification No. EC230108TN5413025N, File No. 10372, dated 11.01.2025

Thiru. R.Giridharan, S/o. Rajendran, No.12/113, 1st Main Road, Moogambigal Nagar, Sikkaryapuram

KMF Karnataka Co-Operative Milk Producers' Federation Limited

Kmf Complex, Dr. M.H. Margiwada Road, Bangalore - 560 029 Phone : 26096832/91922 Fax : 080-2536105

IFT No: KMP/PUR/NHPP/Tender-705/2024/25/Call2 Date: 17.01.2025

TENDER NOTIFICATION

The Karnataka Milk Federation, Bangalore invites tenders from eligible tenderers for Supply of Spares and Services for Tetrapak Machineryes at NHPP Chamnarayapattana on Annual Rate Contract Basis.

PSPC Punjab State Power Corporation Limited

Regd. Office: PSEB Head Office, The Mall Patiala-147001 Corporate Identity No. U40109PB2010SG003813

Expression of Interest Di, Chief Engineer, GNDTP Bathinda invites Expression of Interest (EOI) on interested parties for sale of Pond ash from Ash Dye Area of GNDTP Bathinda

Note: Corrigendum and addendum, if any will be published online at https://proc.punjab.gov.in

Last date for submission is 31.01.2025 at 12:30 PM. Note: Corrigendum and addendum, if any will be published online at official PSPC Website: www.pspc.in

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POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower/s (Co-borrower/s) calling upon the borrower/s to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices and to pay the date of receipt of the said notices, along with future interest as applicable including incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

1) Mrs. Chennamma Chikhan, Rep by His P. No. 12/17/2024, Time: 10:30 AM Symbolic Possession

2) Mrs. Gomatheswar, 2 Mrs. Gomatheswari, 3) Mr. Selvaraj M. No. 15/11-11/2024, Time: 10:30 AM Symbolic Possession

1) Mr. V. Nandha Kumar, 2) Mrs. Kala Ranita N. No. 13/11/2024, Time: 10:30 AM Symbolic Possession

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1) Mr. Nandha Kumar, 2) Mrs. Kala Ranita N. No. 13/11/2024, Time: 10:30 AM Symbolic Possession

The Singareni Collieries Company Limited

Regd. Office: Kothagudem-507101, Telangana. E-PROCUREMENT TENDER NOTICE

1) M/S. SRI LAKSHMI ENTERPRISES, Hyderabad. No. 10/11/2024, Time: 10:30 AM Symbolic Possession

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SBFC SBFC Finance Limited

Registered Office: Unit No. 103, First Floor, G&H Square, Ganaganagar Complex, Village Chakkali, Andheri - Kurja Road, Andheri East, Mumbai-400055.

As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002

1) DILIPKUMAR G. S. SELVI G. GOPAL M. All having address at No. 17/404, Pathyalai Petal, Thuvallur, Tamilnadu- 602001.

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